

SHRI KISHEN CHAND: May I know, Sir, whether they include the I.A.S. officers employed in the various States?

SHRI B. N. DATAR: I have got the break-up of I.A.S. and I.C.S. officers so far as the centre is concerned.

MR. CHAIRMAN: He does not want that. He wants to know whether this number—260—includes those employed in the States.

SHRI B. N. DATAR: They are work-ang under the Central Government.

SHRI M. VALIULLA: Out of these 260 how many are I.C.S. and how many are I.A.S.?

SHRI B. N. DATAR: Sir, 119 are I.C.S. and 141 I.A.S.

*95 to 97. [For answers, vide cols. 497-83 . . . infra.]

NEGOTIATIONS FOR WORLD BANK LOANS TO PRIVATE CONCERNS IN INDIA

*98. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased to refer to the reply given to the Unstarred Question No. 9 in the Rajya Sabha on the 14th May 1957 and state:

(a) whether any other private concerns have since received loans from the World Bank; if so, how much; and

(b) whether any private concerns are at present negotiating for loans from the World Bank and if so, which are those concerns and what is the amount of loans for which they are negotiating?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir, Tata Hydro Companies have been granted a further loan of \$9.8 million.

(b) No, Sir.

SHRI M. VALIULLA: May I know, Sir, whether the amount has been received or not as yet?

SHRI B. R. BHAGAT: The loan agreement has only recently been signed, Sir.

ESTABLISHMENT OF A HINDI UNIVERSITY IN SOUTH INDIA

*99. SHRI A. V. KUNHAMBU: Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state whether Government have any proposal to establish a Hindi University in South India as proposed by the States Re-organisation Commission?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (DR. K. L. SHKIMALI) : No such proposal is under consideration at present.

SHRI A. V. KUNHAMBU: May I know, Sir, whether the Government will consider the advisability of establishing a Hindi University in Kerala?

DR. K. L. SHRIMALI: Yes, Sir. The Government will always consider the proposals when they come forward.

MR. CHAIRMAN: Next question. Mr. Dhage.

SHRI P. N. SAPRU: Will the Government consider the advisability of establishing a Tamil University, a Telugu University and a Malayalam University in Uttar Pradesh?

MR. CHAIRMAN: Mr. Sapru, we have already passed on to the next question.

DR. K. L. SHRIMALI: Sir, the position with regard to establishing a Hindi University is different.

CONTRIBUTION TO THE FUNDS OF POLITICAL PARTIES BY COMPANIES

*100. SHRI V. K. DHAGE: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the judgement of the Bombay High Court delivered on or about the 21st June 1957, in which the attention of the Parliament has been drawn to the dangers inherent in permitting contribution by companies to the funds of the political parties; and

(b) if so, what steps Government propose to take in the matter?

THE DEPUTY MINISTER OF FINANCE
(SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) Government are considering the advisability of incorporating in the Companies Act, 1956, suitable conditions like those laid down by the Bombay High Court.

SHRI V. K. DHAGE: May I know what are the companies that have contributed in this manner to the various parties?

SHRI B. R. BHAGAT: We do not have any information.

SHRI M. VALIULLA: When there are no companies coming forward to make contributions, does the Government still want to go on with the question of amending the Company Law?

SHRI B. R. BHAGAT: Two companies, the Indian Iron and Steel Co., and the Tata Iron and Steel Co., went to the court for permission to change their Articles of Association and Memorandum of Association to permit them to make contributions, and the court laid down certain conditions, under which contributions could be made. Now, it is being considered by Government whether those conditions should be incorporated in the Companies Act.

SHRI M. VALIULLA: May I know whether the Government pursued the matter and found out whether those conditions have been fulfilled by the

companies who were able to contribute to political parties?

SHRI B. R. BHAGAT: Any conditions fixed by the court have got to be agreed to and implemented.

SHRI V. K. DHAGE: What is the amount of the contributions made by the Tata Iron and Steel Co., and the other company mentioned by the hon. Minister and to which party?

SHRI B. R. BHAGAT: If the hon. Member refers to the balance sheets of the companies, he will be able to find out.

DR. R. B. GOUR: Is it a fact that the Calcutta High Court did not lay down any conditions but only deplored such a practice on the part of companies and thought that in the interests of democracy it should not be allowed?

SHRI A. K. SEN: It is not a *lact* that the Calcutta High Court did not approve of it. It only made certain observations which have been duly taken note of. I may also add that the entire question of contributions by companies is also linked up with the question of contributions by other associations like trade unions or other bodies—contributions which may be made by these bodies to political parties. The entire question is under the consideration of Government.

SHRI V. K. DHAGE: What are the conditions which the court has laid down and which the Government are considering to implement?

SHRI A. K. SEN: The hon. Member may refer to the judgment. It is very difficult to recollect a judgment.

PAKISTANI NATIONALS ARRESTED IN DELHI FOR NOT HAVING PASSPORTS

•IOI. SHRI V. K. DHAGE: Will the Minister of HOME AFFAIRS be pleased to state how many Pakistani nationals were arrested by the police